

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

Contempt APPLICATION NO. 2/99

OF 199

CA 169/94

Applicant(s) Bhupen Ch. Kalita

Respondent(s) Sri Asil Kumar and Ors.

Advocate for Applicant(s) Mr. B. K. Baruah  
Mr. S. Sarma.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This contempt petition is filed by Mr. S. Sarma, applicant Advocate with a prayer for Non-compliance of Judgment & Order dt. 26.11.97 passed in C.A. 169/94.  Laid before Hon'ble Court further orders.	6.4.99	Present : Hon'ble Justice Sri D.N. Baruah, Vice-Chairman and Hon'ble Sri G.L. Sanglyine, Administrative Member.  Issue notice on the alleged contemners to show cause as to why a contempt proceeding shall not be drawn up against them. Returnable by four weeks.  List on 7.5.99 for reply to the show cause and further order.
Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. Post with A/D.  20/4/99 Notice issued to the respondents vide D.No. 1321 to 1324 dt- 21-4-99	pg 124/99 21-4-99	Member

  
Vice-Chairman

(2)

Notes of the Registry	Date	Order of the Tribunal
1) Service report are still awaited.	7-5-99	One month time is allowed on the prayer of Mr.G.Sarma, learned counsel for alleged contemner No.2, and Mr.P.N.Choudhury, learned counsel for alleged contemner No.3, to file objection and Vakalatnama. List on 8-6-99 for orders.
<i>7-5-99</i>		<i>6</i> Member Vice-Chairman
1) Service reports are still awaited. 2) No. objection is to be filed.	8-6-99	On the prayer of Mr.P.N.Choudhury learned counsel <sup>for the Respondents</sup> three weeks time is allowed to file objection. List on 30-6-99 for filing objection.
<i>8-6-99</i>		<i>6</i> Member Vice-Chairman
Slow case/written objection has been filed by the respondents.	30-6-99	Written statement has been filed. Copy has not be served on the other side. Two weeks time is allowed to file rejoinder if, so advised. Let this case be listed for hearing on
<i>29-6-99</i>	30-6-99	Let this case be listed alongwith M.P.121 of 99 for orders. on 13-9-99.
<i>objection by Smt. B.W. on Contempr. No. 3 but Contempr. No. 2 is not filed</i>	13.9.99	<i>6</i> Member Vice-Chairman
<i>29-6-99</i>	13.9.99	List on 14.10.99 for order alongwith M.P.121/99.
<i>objection/Reply of Contempr. No. 1, 2, 3 by Ls. B.W. filed.</i>	14-10-99	<i>6</i> Member Vice-Chairman
<i>13-10-99</i>	13-10-99	On the prayer of Mr.S. Sarma learned counsel for the petitioner the case is adjourned to 12-11-99 for orders.
<i>objection by Ls. No. 1, 2 &amp; 4</i>	13-10-99	<i>6</i> Member Vice-Chairman

(3) (C.P. 7/99) OA 16/11/99

Notes of the Registry	Date	Order of the Tribunal
<p>11-11-99 objection has been filed on R.No 1204</p> <p>AB 11/11</p>	12-11-99	<p>Counsel for the parties submit that the order has since been complied with. Accordingly, Contempt Petition is closed.</p> <p>6 Member</p>
<p>17-11-88 Copy of the order has been sent to the D/Secy for supply in one to the parties</p> <p>19-11-88 D/No. 4223 to 4226 Dtd 19.11.88</p> <p>HS</p>	1m	

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